

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 287 of 2015 & IA No. 468 of 2015

Dated: **1st March, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

M/s. Swasti Power Ltd.

Versus

Uttarakhand Electricity Regulatory Commission & Anr.

... Appellant(s)

... Respondent(s)

Counsel for the Appellant(s) : Mr. Tarun Johri
Mr. Ankur Gupta

Counsel for the Respondent(s) : Mr. Buddy A Ranganadhan
Mr. D.V. Raghuvamsy for R-1
Mr. Pradeep Misra for R-2

ORDER

Mr. Pradeep Misra, learned counsel for the Respondent No.2, a Government Discom, prays for and is granted two weeks time to file his counter affidavit/reply to the appeal memorandum. If he wants to file his written submissions in lieu of counter affidavit/reply, he may do so within this period.

Learned counsel for the Respondent Commission does not wish to file any counter affidavit/reply to the appeal memorandum.

Rejoinder, if any, be filed within a week thereafter.

Post the matter for arguments on **1st April, 2016**.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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